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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

R.A. No. 28 /2000

in

O.S. No. 1055/1999

Date of order: 29-3-2000

Between:

K.Sridhar

...Applicant

A n d

1. The General Manager,  
(Rep. by Union of India),  
South Central Railway,  
Rail Nilayam,  
Secunderabad-500 071

2. The Chief Personnel Officer,  
South Central Railway,  
Secunderabad.

3. The Chief Administrative Officer  
(Construction), South Central Railway,  
Secunderabad.

4. Deputy Chief Engineer (Construction),  
Gauge Conversion, South Central Railway,  
Guntakal.

...Respondents

Counsel for the Applicant - Mr.S.Ramakrishna Rao, Advocate

Counsel for the Respondents - Mr.D.F.Paul, SC for Railways

CORAM:

THE HON'BLE MR.B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

...

Order

Heard Sri S.Ramakrishna Rao, learned counsel for the applicant and Mr.D.F.Paul, learned counsel for the Respondents.

2. The applicant has filed this application praying to review the order dt.26.11.99 passed in O.S.1055/99. By the said order the OA came to be dismissed.

3. The applicant herein having obtained recommendations from the General Manager, S.C.Railway, for engagement as Casual



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Labour (Fresh Face) failed to approach the subordinate authorities i.e. Broad Gauge Division, Guntakal within the time. Thereafter the applicant was able to obtain a letter from South Central Railway describing identity and other particulars. On that basis he had approached the respondent authorities for engagement as Casual Labour (Fresh Face). On receipt of the said letter the respondent authorities sought clarification with the higher railway authorities and further submitted that by then the casual work in the Broad Gauge Section had also been completed.

4. There is no need for engagement of Casual Labourers (Fresh Face) and there was change in <sup>in</sup> rules regarding engagement of casual labour. Taking all these factors into consideration the Tribunal rejected the claim of the applicant.

5. In my opinion the said letter had not been issued by the concerned official with the approval of the General Manager. Hence that letter may not give any further right to the applicant to claim for engagement of Casual Labour (Fresh Face). This indolence on his part had to be blamed. There are no error in the order to review.

R.A. is dismissed.

*B.S. Jai Paramashwar*  
 (B.S.Jai Paramashwar)  
 Member (Judl.)

'SA' Dated: 29th March, 2000  
 (Dictated in the open court)

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